

परिचालन तथा संभार बोधी (जी स० का०
बादिल) : (क) जी हां, कभी-कभी
ब्यस्त-समय (busy hours) में ।

(ख) इसके लिये ऐसे और अधिक
साधनों के मन्जूर किये जाने का विचार है ।

(ग) लगभग दो-तीन महीनों में ।

**Development of Gandhidham near
Kandla**

967. Shri Khimji: Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred question No. 715 on the 28th February, 1958 and lay a statement on the Table showing:

(a) the areas developed in Gandhidham by the Central Government and the Sindhu Resettlement Corporation separately; and

(b) the prices and terms fixed by them separately for sale of developed land?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha in due course.

12-11 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO ANDAMAN AND NICOBAR ISLANDS MOTOR VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, a copy of Notification No. 122/58, dated the 5th November, 1958, making certain amendment to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, published in Andaman and Nicobar Gazette. [Placed in Library. See No. LT-1078/58].

204 (A) L.S.D.—4.

ORDERS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Orders:

- (1) Requisition Orders for Rice served on certain traders in East Godavari District (Andhra Pradesh).
- (2) Requisition Orders for Rice served on certain traders in Tadepalligudam of West Godavari District (Andhra Pradesh).
- (3) Requisition Orders for Rice served on certain traders in Thanuku of West Godavari District (Andhra Pradesh).
- (4) Requisition Orders for Rice served on certain traders in Nidadavole of West Godavari District (Andhra Pradesh).
- (5) Requisition Orders for Rice served on certain traders in Chebole of West Godavari District (Andhra Pradesh).
- (6) Requisition Orders for Rice served on certain traders in Eluru of West Godavari District (Andhra Pradesh).
- (7) Requisition Orders for Rice served on certain traders in Bhimavaram of West Godavari District (Andhra Pradesh).
- (8) Requisition Orders for Rice served on certain traders in Guntur District (Andhra Pradesh).
- (9) Requisition Orders for Gram served on certain traders in Sriganganagar District (Rajasthan).
- (10) Orders to get declaration of Gram stocks served on certain traders in Sriganganagar District (Rajasthan). [Placed in

[Shri A. M. Thomas]

Library. See No. LT-1079/58].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

Shri A. M. Thomas: Sir, I beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following notifications:—

- (1) G.S.R. No. 833 dated the 19th September, 1958.
- (2) G.S.R. No. 886 dated the 4th October, 1958 making certain further amendment to the Manipur Foodgrains (Movement) Control Order, 1956.
- (3) G.S.R. No. 972 dated the 15th October, 1958 making certain further amendments to the Calcutta Wheat (Movement Control) Order, 1956.
- (4) G.S.R. No. 973 dated the 15th October, 1958 making certain amendments to the Rice (Northern Zone) Movement Control Order, 1958
- (5) G.S.R. No. 1009 dated the 25th October, 1958 making certain further amendments to the Bihar Foodgrains (Export Control) Order, 1957.
- (6) G.S.R. No. 1030 dated the 1st November, 1958.
- (7) G.S.R. No. 1040 dated the 29th October, 1958 making certain further amendments to the Rice and Paddy (West Bengal) Second Price Control Order, 1958.
- (8) G.S.R. No. 1049 dated the 1st November, 1958.
- (9) G.S.R. No. 1050 dated the 1st November, 1958 containing the West Bengal Wheat (Export Control) Order, 1958.
- (10) G.S.R. No. 1061 dated the 1st November, 1958 containing

the Imported Foodgrains (Prohibition of Unauthorised Sale) Order, 1958.

- (11) G.S.R. No. 1052 dated the 4th November, 1958 making certain further amendment to the Rice (Southern Zone) Movement Control Order, 1957.
- (12) G.S.R. No. 1085 dated the 15th November, 1958 containing the Delhi Roller Flour Mills (Atta Price Control) Order, 1958.
- (13) G.S.R. No. 1086 dated the 15th November, 1958 containing the Rajasthan Bajra (Prohibition of Export) Order, 1958.
- (14) G.S.R. No. 1087 dated the 15th November, 1958 making certain amendments to the Rice (Southern Zone) Movement Control Order, 1957.
- (15) G.S.R. No. 1090 dated the 17th November, 1958 containing the Rice (Madhya Pradesh) Price Control Order, 1958. [Placed in Library. See No. LT-1080/58].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 2nd December, 1958, agreed without any amendment to the High Court Judges (Conditions of Service) Amendment Bill, 1958,